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## (2003) 09 P&H CK 0050

## High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous No. 35322-M of 2002

Gian Chand and others APPELLANT

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State of Haryana and others RESPONDENT

Date of Decision: Sept. 12, 2003

**Citation:** (2006) 1 Cri.CC 760

Hon'ble Judges: Adarsh Kumar Goel, J

Advocate: Mr. S.S. Dinarpur, Advocate. Mr. Rajesh Bhardwaj, A.A.G., Haryana. Mr. H.S. Gill,

Sr. Advocate with Mr. H.C. Rahi, Advocate., Advocates for appearing Parties

## Judgement

Adarsh Kumar Goel, J.

- 1. Heard.
- 2. In view of the undisputed fact that dispute about possession is pending in civil Court between the same parties, proceedings under Section 145 Cr.P.C. are liable to be quashed without prejudice to the rights and contentions of the parties in the civil Court. The parties will be free to seek appropriate directions interim or otherwise from the civil Court.
- 3. JUDGMENTed accordingly. The petition is disposed of.

JUDGMENT accordingly.